



**Court on its own motion Vs. State of H.P. and Ors.
a/w connected matter**

**CWPIL No. 30 of 2022
a/w CWP No. 1235 of 2018**

CWPIL No. 30 of 2022

29.05.2024 Present:

Mr. Shrawan Dogra, Sr. Advocate as Amicus Curiae
with Mr. Manik Sethi, Advocate.

Mr. Anup Rattan, Advocate General with Mr.
Rakesh Dhaulta, Additional Advocate General, for
the respondents/State.

Mr. Maan Singh, Advocate, for respondent no.5.

CWP No. 1235 of 2018

Ms. Lalita Sharma, Advocate, vice Mr. Anil Kumar,
Advocate, for the petitioner.

Mr. Anup Rattan, Advocate General with Mr.
Rakesh Dhaulta, Additional Advocate General, for
the respondents/State.

None for respondent no.5.

Mr. Shrawan Dogra, Sr. Advocate as Amicus Curiae
with Mr. Manik Sethi, Advocate, for respondent no.6.

Mr. Balram Sharma, Deputy solicitor General of
India, for respondent no.7.

None for respondents no. 9 and 12.

Heard Mr. Shrawan Dogra, learned Senior Counsel,
and learned Advocate General and perused the Minutes of Meeting
held on 29.03.2023 by the Chief Secretary, Himachal Pradesh,
wherein certain directions have been issued to the various
Authorities in relation to fire safety in forest and water harvesting

in Rural and Forest areas (pages 125 to 138). Learned Advocate General has also placed before us an Action Taken Report indicating some of the proactive and mitigative steps taken by the State, but much more needs to be done. Therefore, the respondents shall file a status report as to the extent to which the directions of the Chief Secretary, Himachal Pradesh given to all the Deputy Commissioners and Departments in the State are implemented, on the next date of hearing.

List on **25.06.2024**.

Respondents are expected to take all possible measures to ensure that forest fire are prevented and if not prevented at least controlled and damage to the forest ecology or property of the citizens is kept at a minimum.

(M.S. Ramachandra Rao)
Chief Justice

(Satyen Vaidya)
Judge

29th May, 2024
(sushma)